13.02 hrs.

BIHAR LAND REFORMS LAWS (REGULATING MINES AND MINERALS)
VALIDATION BILL *

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): I beg to move for leave 10 introduce a Bill to validate certain provisions contained in the Bihar Land Reforms Act, 1950, and the Bihar Minor Mineral Concession Rules, 1964, and action taken and things done in connection therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to validate certain provisions contained in the Bihar Land Reforms Act, 1950, and the Bihar Minor Mineral Concession Rules, 1964, and action taken and things done in connection therewith."

The motion was adopted.

SHRI JAGANATH RAO: I introduce the Bill.

13.02 hrs.

ADVOCATES (SECOND AMENDMENT)
BILL—Contd.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): With your permission, Sir, I want to make a slight modification in the motion standing in my name. In regard to serial No.2, N. C. Chatterjee may be substituted by Shri D. K. Kunte.

MR. SPEAKER: I will put this motion with this modification. The question is:

"That the Bill further to amend the Advocates Act, 1961, as passed by Rajya Sabha, be referred to a Select Committee consisting of 24 members, namely:—

Shri R. D. Bhandare.

Shri D. K. Kunte. Shri J. K. Choudhury. Shri Shivajirao S. Deshmukh.

Shri A. K. Gopalan. Shri Shri Chand Goyal.

Shri S. M. Joshi.

Shri Vikram Chand Mahajan.

Shri P. Govinda Menon.

Shri Srinibas Mishra.

Shri F. H. Mohsin.

Shri H. N. Mukerjee.

Shri Anand Narain Mulla.

Shri Jagannath Pahadia.

Shri Viswa Nath Pandey.

Chaudhuri Randhir Singh.

Shri K. Narayana Rao.

Shrimati Savitri Shvam.

Shri A. K. Sen.

Shri Shantilal Shah.

Shri Tenneti Viswanatham.

Shri Tenneti Viswanatha

Shri G. Viswanathan.

Shri S. Xavier; and

Shri Mohammed Yunus Saleem.

with instructions to report by the first day of the next section."

The motion was adopted.

1304 hrs.

MOTION RE STATEMENT ON COMMUNAL SITUATION IN THE COUNTRY—Contd.

SHRI S. M. BANERJEE (Kanpur): There are many more speakers to speak on this motion. Sir, we want extension of time. As you will not be coming after lunch, I want to raise it now.

MR. SPEAKER: Three Parties are left. We have only 35 minutes more. I think the Home Minister will require at least half an hour for reply. There is only half an hour available. We will have to take up the Constitution Amendment Bill. We can extend the time by one hour and take it up at four.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): If more Members want to participate, we are

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 † Please see Debates dated 2.12.69.